

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/643/(IB)/CB/2017
NAME OF THE PETITIONER(S) : TRANS ASIAN SHIPPING SERVICES PVT LTD
NAME OF THE RESPONDENT(S) : NEPC INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① ANITA THOMAS	Counsel for Operational Creditor	[Signature]
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ORDER

Counsel for the Petitioner present and submitted the preliminary arguments. The provisions of section '8' and section 9 (3)(b) and (c) of IBC, 2016 have already been complied. The Application is admitted for hearing. The **Registry** is directed to issue notice to the Corporate Debtor. The Counsel for the Corporate Debtor is also directed to send private notice to the Registered Office address of the Corporate Debtor and file proof of service on the next date of hearing. Put up on **06.12.2017 at 10.30 A.M.**

sel

MEMBER (JUDICIAL)

ghk